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Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Directorate General of Foreign Trade

Notification No. 04 /2015-2020  
New Delhi, Dated: 25 April, 2018

**Subject: Amendment in import policy of Peas under Chapter 7 of the ITC (HS) 2017, Schedule – I (Import Policy)**


**S.O. (E):** In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the import policy of items of Chapter 7 of the ITC (HS) 2017, Schedule – I (Import Policy) as under:

Exim Code	Item Description	Existing Policy	Existing policy condition	Revised Import Policy	Revised Policy condition
0713 1000	Peas (Pisum sativum)	Free	-	Restricted	Restricted for the period from 01st April to 30th June, 2018 and subject to Policy Condition 4 of this Chapter

**Policy Condition 4:** During the period from 01st April to 30th June, 2018 total quantity of one lakh MT of yellow peas minus the quantity already imported from 01.04.2018 till date will be allowed against license as per procedure to be notified by DGFT.

"Already Imported" will include shipment already arrived from 01.04.2018 till 25.04.2018 and those shipments backed by Irrevocable Commercial Letter of Credit (ICLC) and Advance Payment made through Banking Channel before 25.04.2018. Both these categories will be required to be registered with Jurisdictional Regional Authority as per Para 1.05 of Foreign Trade Policy, 2015-20.

**2. Effect of this Notification:** Import policy of Yellow Peas under Exim Code 0713 1000 is revised from free' to 'restricted' for a period of three month only.

  
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